

LISTED ON: 26.06.2015
BEFORE COURT NO.:
ITEM NO.:

SECTION-IX
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 16982 OF 2015
WITH PRAYER FOR INTERIM RELIEF

MADHUKAR & ORS.

...PETITIONERS

-VERSUS-

DHYANESHWAR & ANR.

...RESPONDENTS

OFFICE REPORT

It is for the information for the Hon'ble Court the counsel for the petitioner has filed a letter dated 19.06.2015 stating therein that the address of the Advocate of the respondent No. 1 is not available and the details of the advocate of the performa Respondent No. 2 are not available. He has further stated that Order dated 30.04.2015 as mentioned in the impugned order dated 07.05.2015 is not essential and not required for the adjudication of the present SLP.(Copy of letter dated 19.06.2015 is included in SLP paper books at page No. 96.)

The matter above mentioned is listed before the Hon'ble court with this office report.

Dated this the 25th day of June, 2015.

ASSISTANT REGISTRAR

Copy to:-

1 Mr. Vikas Mehta, Advocate

ASSISTANT REGISTRAR

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